

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)

LOK SABHA

UNSTARRED QUESTION NO. 2583

TO BE ANSWERED ON 15.12.2015

National Sports Development Bill

2583. SHRI S.R. VIJAYAKUMAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government is planning to bring in a National Sports Bill which mandates all Olympic and non-Olympic sports federations to come under the ambit of the RTI; and
- (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR
YOUTH AFFAIRS & SPORTS
(SHRI SARBANANDA SONOWAL)

(a) & (b): A Working Group was constituted by the Government for drafting of the National Sports Development Bill (NSDB), under the Chairmanship of Justice (Retd) Mukul Mudgal. The Working Group has submitted the draft of a Bill containing, inter-alia, the provisions to bring sports federations under the ambit of Right to Information Act. However, the government has already issued instructions on 30-3-2010 whereby all the National Sports Federations (NSFs) belonging to Olympic and non-Olympic sports receiving grant of Rs. 10 lakhs or more have been declared as public authorities under the Right to Information Act, 2005.
